

to the competent authorities and these documents, by changes in the income-tax law, have already been made public and that any one can get a copy of it and that there is no secret about it. I would like to know the legal position.

**SHRI OM MEHTA:** The hon. Member is right. Anybody can go and get a copy of the return filed

**SHRI VASANT SATHE:** Under the changed income-tax law, anybody can get it.

**SHRI OM MEHTA:** I would like to make it clear. It is open to anyone to obtain from the authorities concerned on presenting a written application, a copy of any individual's including any Minister's annual income and wealth returns for scrutiny. It is open to the Income-tax and Wealth-tax authorities to decline to furnish such information if they do not consider it to be in public interest.

**श्री जनेश्वर मिश्र :** यह तो हम ने पूछा ही नहीं है, यह तो इन्होंने अपनी तरफ से कह दिया है। अध्यक्ष महोदय, यह जो जवाब दिया गया है, इस में लिखा है—मम्बरसं आफ दि कौन्सिल आफ मिनिस्टर्स प्रधान मंत्री जी को अपने और अपने परिवार के सम्बन्धियों के खर्च तथा कमाई सब चीजों का व्यौरा देंगे। कौन्सिल आफ मिनिस्टर्स में प्रधान मंत्री जी भी आती हैं, तो ये किस को हिसाब देंगे? यह बहुत जरूरी सवाल है और जरूरी इस लिये हो जाता है कि ये कौन्सिल आफ मिनिस्टर्स के लोग तब तक सही जवाब नहीं देंगे जब तक प्रधान मंत्री जी बैदाग नहीं होती हैं।

**श्री ओम मेहता :** जब 1964 में कोड आफ कण्ट्रैक्ट इस सदन की टेबिल पर रखा गया था . . . .

**श्री जनेश्वर मिश्र :** उनमें प्रधान मंत्री जी का नाम नहीं था।

**श्री ओम मेहता :** सन्धारम कमेटी ने जो रिक्मेण्डेशनज़ दी थीं, उसमें ऐसा नहीं था, लेकिन फिर भी प्रधान मंत्री जी ने . . . .

**श्री जनेश्वर मिश्र :** ये अपना व्यौरा राष्ट्रपति जी को दें, स्पीकर को किसी क. दें।

**SHRI OM MEHTA:** She has been placing on record her own statement of assets and liabilities along with the statements of her colleagues even though there is no specific provision in the Code on this point concerning the Prime Minister.

**श्री जनेश्वर मिश्र :** इस का मतलब है यह अपनी जमीन-जायदाद का हिसाब भी नहीं देंगे।

#### Shifting of Office of Commissioner for Scheduled Castes and Scheduled Tribes

\*507. **SHRI S. M. SIDDAYYA:** Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Commissioner for Scheduled Castes and Scheduled Tribes is required, in course of his duties, to maintain free rapport and close association with various Ministries of Central Government, State Ministers and officials visiting Delhi, Members of Parliament, Social Workers and Scheduled Caste and Scheduled Tribe persons and Organisations;

(b) whether the Commissioner has complained about his inability to attend to this part of his duties effectively and efficiently when his office is situated at Ramakrishna Puram, more than 10 k.m. from Central Secretariat complex and Parliament House; and

(c) if so, what action has been taken to shift Commissioner's office to a central place?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA): (a) and (b). Yes, Sir.

(c) Adequate and suitable office accommodation is not available near the Central Secretariat complex and Parliament House and hence it has not been possible to shift the office of the Commissioner for Scheduled Castes and Scheduled Tribes from Ramakrishnapuram.

SHRI S. M. SIDDAYYA: May I know whether it is not a fact that Government buildings are being occupied by Ex-MPs, retired officers and even organisations for the last so many years and Government have not cared to get them vacated and so Government finds it difficult...

MR. SPEAKER: Come to the question; you have started making a speech.

SHRI S. M. SIDDAYYA: I am putting the question. It is stated that there is no accommodation available and in this context I want to know whether it is not a fact that Government accommodation is being occupied by so many Ex-MPs, and retired officers and Government has not cared to get them vacated.

MR. SPEAKER: Suggestion for action.

SHRI S. M. SIDDAYYA: It is a specific question.

SHRI OM MEHTA: It is not about residential accommodation.

SHRI S. M. SIDDAYYA: The Commissioner is asking for shifting this office to a central place for a long time and Government is saying about lack of accommodation. I want to know why they have not taken a decision so far.

SHRI OM MEHTA: There is a ban on construction of accommodation and as soon as that ban is lifted and more accommodation becomes available near the secretariat complex it will be considered. We have been writing to the Works and Housing Ministry, not once but several times. In 1973 also we wrote when Mr. Bhola Paswan Shastri was the Minister; they could not find any place near this complex. But the present accommodation is also Government accommodation and Ramakrishnapuram is part of Delhi.

SHRI D. BASUMATARI: From time to time the members of SC and ST have been writing to the Ministry in this regard. I want to know from him clearly whether he feels that his office should be near the Parliament House so that Members may keep in touch with him from day to day. I want to know his mind; what he thinks about it?

MR. SPEAKER: If he speaks through you that is not of very much service to himself.

SHRI OM MEHTA: I have already said that when the ban is lifted and more accommodation becomes available we can again consider it.

SHRI K. S. CHAVDA: Would he consider shifting Commissioner's office to some of the bungalows of Members of Parliament who have ceased to be Members of Parliament and are still occupying the bungalows?

SHRI OM MEHTA: Residential accommodation can't be converted into office accommodation.

श्री पन्ना लाल बाबुवाल : अध्यक्ष जी, मैं जानना चाहता हूँ कि हमारी लोक सभा के बहूत से दफ्तर उच्च मई इमारत में चले गये हैं जिस की बजह से बहुत से कमरे खाली हैं, तो क्या यह दफ्तर पार्लियामेंट बिल्डिंग में नहीं लाया जा सकता ?

(कोई उत्तर नहीं दिया गया।)

श्री मान सिंह भौरा : अध्यक्ष म  
इनका जो आफिस रामकृष्णपुरम में है  
वह यहां से 10 किलोमीटर दूरी पर है और  
चंडीगढ़ में जो डिप्टी कमिश्नर लगा हुआ है  
उसका आफिस तो वहां पर है लेकिन वह  
बैठता यहां दिल्ली में है 150 मील के  
फासले पर। तो वह चंडीगढ़ में जा कर क्यों  
नहीं रहता है ? (Interruptions).

MR. SPEAKER: Order please. This is not relevant.

SHRI BHAGWAT JHA AZAD: The Minister said just now that it is not the policy of the Government to convert a private residence into an office. I do appreciate it and support it. But, may I know how Government has converted No. 9 Ashoka Road which was previously occupied by the Ministers and Members into an office? It has become a den for anti-social elements during night. It is difficult for us to reside nearby. How he has done it?

SHRI OM MEHTA: Generally, accommodation is controlled by the Works and Housing Ministry. It is not for the Home Ministry to control accommodation.

SHRI BHAGWAT JHA AZAD: I am living in No. 7 Ashoka Road.

SHRI JYOTIRMOY BOSU: Sir, the hon. Member said that anti-social elements are residing there. Are J. C. M. people anti-social elements? This is a very serious matter.

SHRI S. M. BANERJEE: Sir, I rise on a point of order.

MR. SPEAKER: No point of order can be raised during Question Hour.

SHRI S. M. BANERJEE: Number 9, Ashoka Road has housed on Office called J. C. M. This has been given by the Home Ministry. He can he call those who reside there as anti-social elements? I say there are many

hon. Members in this House who are also anti-social elements.

MR. SPEAKER: Now, we are all good people.

SHRI S. M. BANERJEE: Mr. Speaker, Sir, it is most unfortunate No. 9 Ashoka Road has been allotted by the Government to the recognised Federations—J. C. M. (Joint Consultative Machinery) National level. They are all respectable Members of the Federation. How can he call them as anti-social elements?

SHRI BHAGWAT JHA AZAD: Let Shri Banerjee come and see what happens there. I live there. I have already spoken to the Minister. I see there are anti-social elements. I do not call him. It is unfortunate that this gentleman talks like that all the time without understanding anything. Let him not talk like that in the House. (Interruptions). Let him come and see what happens there in the night. I challenge Mr. Speaker I again state that—let him come and see what happens there. Nobody hold any meeting there. (Interruptions). I do not call him or the J. C. M. as anti-social elements (Interruptions).

SHRI JYOTIRMOY BOSU: How can he say that anti-social elements as there? (Interruptions).

MR. SPEAKER: Order please. I am not calling anybody.

सुबह से आते हैं जैसे कि पहले कहीं बात हो चुकी होती है जिस की बजह से ऐसे बात करते हैं। आप काम चलने दीजिये, क्यों घननेसेसरी रिमार्क्स कर देते हैं।

(Interruptions)